

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
20-02-2024 AT 10:30 AM**

**IA (IBC) 430/2024 in IA(IBC) 55/2021, IA (IBC) 424/2024 in
IA(IBC) 55/2021 & IA(IBC) 55/2021 in CP(IB) No.661/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Mr. Umesh Purshottam Jethwani
(M/s. Meena Jewellers Pvt Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 55/2021

For hearing, matter adjourned to 08.03.2024.

IA (IBC) 430/2024 in IA(IBC) 55/2021

This is an application filed earlier by the resolution professional, of the corporate debtor, which is now under liquidation. Liquidation process also having being closed, the Financial Creditor filed an **IA No 430/2024** seeking leave to permit them to peruse the claim raised in IA No 55/2021.

Hence, **we allow IA No 430/2024** and grant leave to the Financial Creditor to peruse IA No 55/2021, however by carrying out necessary amendments to the application within one week from today and file the amended neat copy of the application, in default, IA No 430/2024 stands dismissed.

IA (IBC) 424/2024 in IA(IBC) 55/2021

In the light of the orders passed in IA No 430/2024 the relief in IA No 424/2024 becomes infructuous. Hence **this application is disposed of as infructuous.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)